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M.C.Panda-Vrs-UOI&Ors

ADMISSION Sl.No.2
OA No.482/2014
ORDER - dated 25th June, 2014.

CORAM
THE HON'BLE MR.A.K.PATNAIK, MEMBER (JUDL.)

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Heard and perused the records.

2. As I find in this OA the grievance of the applicant is against non payment of transport allowance for three months and non-consideration of his representations dated 05.12.2013 and 16.01.2014. It is the positive case of the applicant that as per Rules he is entitled to the said benefit but at one hand the same has not been paid to him and on the other hand no decision has been taken on his successive representations. The above being the position and there being no positive instruction as to whether any decision has been taken on the said representations, I do not see any justification to admit this OA especially when the matter is under subjudice before the competent authority. Hence without expressing any opinion on the merit of the matter this OA is disposed of, at this admission stage, with direction to the Respondent No.2 to consider and dispose of the representations dated 05.12.2013 and 16.01.2014, if it is received and is still pending, and communicate the result thereof in a well reasoned/speaking order to the applicant within a period of sixty days from the date of receipt of copy of this order. On consideration of the representation if it is found that the applicant is entitled to the benefit as



claimed by him then the same should be paid to him within another period of sixty days from the date of such order. There shall be no order as to costs.

3. As prayed for by the applicant, who is appearing in person, copy of this order along with OA be sent to Respondent No.2 by speed post at his cost for which he undertakes to furnish the postal requisite by 27.6.2014.


(A.K. Patnaik)
Member (Judicial)